

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01108/2018
Chandigarh, this the day 1st of October, 2018

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

...

1. Babli aged about 38 years, widow of late Sh. Ajaib Singh.
2. Ajay aged about 17 years (date of birth 20.10.2001) minor son of Late Sh. Ajaib Singh through his mother, Babli wife of Late Sh. Ajaib Singh.
3. Manju aged about 15 years (date of birth 21.03.2003) minor daughter of Late Sh. Ajaib Singh through her mother, Babli wife of Late Sh. Ajaib Singh (Group C)

All residents of House No. 221, Kharak Mangoli, Gate No. 3, Old Panchkula, Tehsil and District Panchkula, Pincode – 134109.

....Applicants

(Present: Mr. Chanakya Batta, Advocate)

Versus

1. Union of India through Secretary, Ministry of Defence, New Minto Road, Delhi, Pincode – 110002.
2. The Incharge, office of the Chief CDA (Pension) Draupadi Ghat, Near Sadar Bazar, Allahabad, UP Pincode – 211014.
3. The Director Terminal Ballistics Research Laboratory, Sector 30, Chandigarh – 160030.

.....
Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the applicants, on realizing that he cannot succeed here on the basis of available pleadings, requests that the applicants be permitted to withdraw the O.A., to enable them to firstly get the succession certificate in their favour and then to approach the respondents for release of pension.
2. Ordered accordingly. MA No. 060/01401/2018 stands disposed of accordingly.

(AJANTA DAYALAN)
MEMBER (A)

‘mw’

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 01.10.2018